

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

EXCISE APPEAL NO: 85954 OF 2013

[Arising out of Order-in-Appeal No: PVR/237 to 238/NGP/2012 dated 29th November 2012 passed by the Commissioner of Central Excise & Customs (Appeals), Nagpur.]

PSC Pole Factory

Maharashtra State Electricity Distribution Co Ltd
Koradi, Dist: Nagpur – 441 111

... Appellant

versus

Commissioner of Central Excise

Kendriya Utpad Shulk Bhavan, Telengkhedi Road,
Civil Lines, Nagpur - 440001

...Respondent

WITH

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...Respondent

APPEARANCE:

None for the appellants

Shri Xavier R Mascarenhas, Superintendent (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: 87211-87212/2023

DATE OF HEARING: 08/12/2023
DATE OF DECISION: 08/12/2023

PER: CORAM

This appeal has been filed against order¹ of Commissioner of Central Excise & Customs (Appeals), Nagpur.

2. None appeared for the appellant. We have heard Learned Authorised Representative.

3. On a perusal of the records, we find that, despite several notices having been issued, the appellant has not been represented in any of the hearings on days of listing for disposal. Accordingly, the appeals are dismissed in default for non-prosecution.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

*/as

¹ [order-in-appeal no. PVR/237 to 238/NGP/2012 dated 29th November 2012]